

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 20
CP No. 58/245/PB/2024

IN THE MATTER OF:

Ankit Jain & Ors.

.... Petitioner

v.

Jindal Poly Films Limited & Ors

.... Respondent

Order U/s. 245

Order delivered on 09.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Sr. Adv. Mr. Arun Kathpalia, Sr. Adv. Abhinav Vasisth, Adv. Nalin Kohli, Adv. Vaibhav Kakkar, Adv. Abhishek Swaroop, Adv. Palash Agarwal, Adv. Anmol Gupta, Adv. Bhawana Sharma, Adv. Bani, Adv. Nalin Kohli, Adv. Akshita Sachdeva

For the Respondent : Sr. Adv. Dr. UK Chaudhary, Sr. Adv. Mr. P. Nagesh, Adv. Divyam Agarwla, Adv. NPS Chawla, Adv. Nishtha Khurana, Adv. Aniket Aggarwal, Adv. Mayank Ratnaparkhe, Adv. Asher Revi Job, Adv. Priya Chauhan for R-1 Mr. Biswajit Dubey, Mr Divyam Agarwal, Mr Aniket Aggarwal, and Mr Mayank Ratnaparkhe, Adv. Priya Chauhan for R-2-4

ORDER

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Hard copy of the reply file to this IA has been filed. However, the same is not uploaded on the DMS. Ld. Counsel for the Respondent is directed to upload the same on the DMS. In the meanwhile, Applicant/Respondent in the main case is at liberty to file rejoinder to the reply, if any, before the next date of hearing.

Both the parties are directed to file issue-wise chart, list of provisions of law and the judgement compilation relied upon by the parties. At request and by consent, list the matter on **11.07.2024 high on board**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)